

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:984
ANSWERED ON:05.08.2011
GOM ON BLACK MONEY CASES
Singh Shri Ganesh

Will the Minister of FINANCE be pleased to state:

- (a) whether Supreme Court has expressed its displeasure on Directorate of Enforcement for not providing information related to filing a charge sheet against the guilty in black money related cases;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether a Group of Ministers (GoM) have been constituted to probe money related irregularities; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S.PALANIMANICKAM)

(a) & (b):- The Hon'ble Supreme Court, during the course of hearing on 11.05.2011, enquired whether the complaint of the offence of money laundering under the Prevention of Money Laundering Act, 2002 filed on 06.05.2011 had been placed before the High Level Committee (HLC), before filing in the Court. The Hon'ble Supreme Court was informed that the same had not been placed before the Committee. Subsequently, the complaint filed by Directorate of Enforcement in the Special Court for PMLA, Mumbai was brought to the notice of the HLC on 01.06.2011, explaining the circumstances under which the Complaint had to be filed in the court without bringing it to the notice of the HLC. The Complaint had to be filed on 06.05.2011 for ensuring that S/Shri Hassan Ali Khan and Kashi Nath Tapuria are not granted mandatory bail on completion of 60 days from the date of arrest under section 167 of CrPC.

(c) & (d) : No, Sir.